



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष १०, अंक २२]

बुधवार, जुलै ३१, २०२४/श्रावण ९, शके १९४६

[पृष्ठ २, किंमत : रुपये २७.००

असाधारण क्रमांक ५८

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Regional and Town Planning (Amendment) Act, 2024 (Mah. Act No.XXIX of 2024), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,

Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XXIX OF 2024.

(First published, after having received the assent of the Governor in the
"Maharashtra Government Gazette", on the 31st July 2024).

An Act further to amend the Maharashtra Regional and Town
Planning Act, 1966.

WHEREAS both Houses of the State Legislature were not in session;

AND WHEREAS the Governor of Maharashtra was satisfied that
circumstances existed which rendered it necessary for him to take
immediate action further to amend the Maharashtra Regional and Town
Planning Act, 1966, for the purposes hereinafter appearing ; and, therefore,
promulgated the Maharashtra Regional and Town Planning (Amendment)
Ordinance, 2024 on the 15th March 2024 ;

Mah.
XXXVII
of 1966.
Mah.
Ord. III
of 2024.

AND WHEREAS it is expedient to replace the said Ordinance, by an Act of the State Legislature; it is hereby enacted in the Seventy-fifth Year of the Republic of India, as follows :—

Short title
and
commence-
ment.

1. (1) This Act may be called the Maharashtra Regional and Town Planning (Amendment) Act, 2024.

(2) It shall be deemed to have come into force on the 15th March 2024.

Amendment
of section 30
of Mah.
XXXVII of
1966.

2. In section 30 of the Maharashtra Regional and Town Planning Act, 1966 (hereinafter referred to as “the principal Act”), in sub-section (1), for the words “six months” the words “twelve months” shall be substituted and shall be deemed to have been substituted with effect from the 23rd March 2020.

Mah.
XXXVII
of 1966.

Amendment
of
section 31 of
Mah. XXXVII
of 1966.

3. In section 31 of the principal Act, in sub-section (1),—

(i) for the words “six months” the words “twelve months” shall be substituted and shall be deemed to have been substituted with effect from the 23rd March 2020;

(ii) for the first proviso, the following proviso shall be substituted, namely :—

“Provided that, the State Government may, if it thinks fit, whether the said period has expired or not, extend from time to time, by notification in the *Official Gazette*, the period for sanctioning the draft Development plan or refusing to accord sanction thereto, by such further period as may be specified in the notification :”;

(iii) third and fourth provisos shall be deleted.

Repeal of
Mah. Ord. III
of 2024 and
saving.

4. (1) The Maharashtra Regional and Town Planning (Amendment) Ordinance, 2024, is hereby repealed.

Mah.
Ord. III
of 2024.

(2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the corresponding provisions of the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or, as the case may be, issued under the corresponding provisions of the principal Act, as amended by this Act.